Part III
HARYANA GOVERNMENT
FOREST DEPARTMENT
Notification
The 29th March, 1985

No. S.O. 46/C.A.1/6/27/S.20/85.—Whereas a declaration to constitute the land specified in the schedule as a reserved forest has been issued with Haryana Government, Forest Department, notification No. S.O.138/C.A.16/27/S4/83, dated the 15th November, 1983; And where as the forest settlement of those lands has now been completed in accordance with the provisions contained in Chapter II of the Indian Forests Act, 1927 ;

Now, therefore, in exercise of the powers conferred by section 20 of the Indian Forest Act, 1927, the Government of Haryana hereby specifies, according to the boundary marks (pillars) erected on the ground and map kept in the office of the Deputy Commissioner, Ambala, the limits of the forest in the Schedule given below and declares the same to be reserved with effect from the expiration of four weeks after publication of the notification in the Official Gazette.

SCHEDULE

District	Tehsil	Village With H.B.No.	Description of Khasra Nos.		Area in Acres
			Rect. No.	Killa Nos.	
1	2	3	4	5	6
Ambala	Naraingarh	Hamidpur H.B.No. 86	13	25	159
			14	15 to 17 24, 25	
			15	3/2, 4, 5 7 to 9 11 to 13, 18 to 25	
			16	21 to 25	
			17	5/2, 6, 14 to 18 21 to 25	
			18	10, 11, 20	
			28	13, 18, 23	
			34	1 to 4, 8 to 13, 18 to 20, 22, 23, 24/1	
			35	1 to 12, 15, 20, 21	
			36	1 to 9, 13 to 17, 25	
			37	5	
			38	2	
			43	15, 16, 25	
			44	2, 3, 7/1, 8, 9, 11 to 14, 17 to 23	
			46	1, 2, 9 to 12, 20, 21	
			47	5, 6, 15 to 17, 23 to 25	
			55	8	